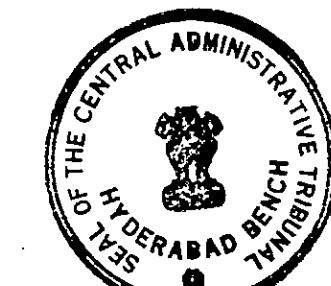


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 777/91

Dt. of Decision : 13.6.94.

1. R. Chandrarao
2. G.V. Prasad
3. T.S. Prakashrao
4. B. Satyam
5. V. Vijayamala
6. Ch. Su Sahmayam
7. Ch. Saasi Rao
8. P.S.V. Ethiraju
9. D. Sivaprasad
10. P.V. Narasinga Rao



.. Applicants

Vs

1. Union of India rep. by
the Secretary,
Ministry of Defence,
New Delhi - 1.
2. Chief of Naval Staff
Naval Headquarters
New Delhi.
3. General Manager
Naval Armament Depot
Visakhapatnam-530 009.

.. Respondents.

Counsel for the Applicants : Mr. N. Ram Mohan Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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1st page

As per Hon'ble Shri A.B.Gorthi, Member (Admn.)

The relief claimed by the applicants is for a direction to the respondents to regularise their services from the dates of their initial appointment as L.D.C. with all consequential benefits.

2. At the very outset, learned counsel for the applicants has drawn our attention to judgement dated 26.3.91 in OA.79/90 wherein the applicants were similarly situated as the applicants in the present OA. While disposing of O.A.79/90, this Tribunal directed the respondents to regularise the services of the applicants in the said OA from the dates of their initial appointments ignoring the usual technical breaks in service.
3. The applicants herein on learning about the judgement in OA.79/90 approached the respondents for granting them also similar benefit. The respondents, instead of examining the request of the applicants objectively, turned down the request by merely stating that the benefit of the judgement in OA.79/90 would be restricted only to the applicants therein. We find no justification for such attitude taken by the respondents.
4. Mr. N.R.Devraj, learned Standing Counsel for the respondents has taken us through the reply affidavit and also request that some additional time may be given to him in this matter. We are not inclined to accept this request mainly because the applicants herein are being

9/12/99

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~~unnecessarily &~~
denied similar benefit as that given to their colleagues,
unnecessarily. No useful purpose would be served by
further delaying the grant of relief to the applicants.

5. In view of the afore-stated, this O.A. is also disposed of with a direction to the respondents to consider the regularisation ^{of} services of the applicants as L.D.Cs from the dates of their initial appointments ignoring the breaks in service. The applicants will be entitled to all consequential benefits as have already been granted by the respondents to similarly situated employees who were given the benefit of regularisation in compliance with the judgements of the Tribunal. Respondents to comply with these directions within a period of 4 months from the date of communication of this order. There shall be no order as to costs.

SERTIFIED TO BE TRUE COPY
.....
Date.....16/6/94.....
Court Officer
Central Administ.....ive Tribunal
Hyderabad Bench
Hyderabad.

Copy to:-

1. The Secretary, Ministry of Defence, Union of India, New Delhi-1.
2. Chief of Naval Staff, Naval Head Quarters, New Delhi.
3. General Manager, Naval Armament Depot, Visakhapatnam. Pin: 530 009.
4. One copy to Mr. N. Ram Mohan Rao, Advocate, C.A.T., Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC., C.A.T., Hyderabad.
6. One copy to Library, CAT., Hyderabad.
7. One spare copy.

33d / copy (J) C. YLKR
16/6/94